## NATIONAL COMPANY LAW TRIBUNAL **DIVISIONAL BENCH**

**CHENNAI** 

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI NATIONAL COMPANY LAW TRIBUNAL, HELD ON 12/04/2017 AT 10.30 AM

PRESENT: SHRI K. ANANTHA PADMANABHA SWAMY, MEMBER-JUDICIAL SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL APPLICATION NUMBER **PETITION NUMBER** : CP/2/2016 NAME OF THE PETITIONER(S) : John S. Dorai NAME OF THE RESPONDENT(S) : M/S The Church of South India Trust Association & others **SECTION** : 241 Sl.No. NAME (IN CAPITAL) REPRESENTED BY **SIGNATURE** O. S. Bharathirajan counsel for Ratori 2. J. JENNY Coursel for impleading responded in CANOS. 43×44/17 Connsel for its pleading 3. S. JAYAKUMAR

L. R. PAD MONOSHAD Pellian

S. D. PRADISO HUKUNTH AREN KUMON Counsel for R.

## **ORDER**

Shri R Padmanabhan, counsel for petitioner present. Shri D Prabhu Mukunth Arun Kumar, counsel for R1, Shri S Bharathirajan, counsel for R2 to R11 in the main CP are present. Counsel for petitioner has filed rejoinder to the interim counter filed by R1. Counsel for respondents also filed counter in CA 43/2017, CA 44/2017 and CA 49/2016 and prayed time to file counter in CA 48/2016 submitting that the copy of the rejoinder to the interim counter has been furnished by the petitioner today and seeks time to file detailed counter in the main CP. Counsel for R11 has filed CA 75/2017. On perusal of the same, para 5 provides, "in view of the foregoing the applicant company prays the Hon'ble Tribunal to pass suitable orders". From the sentence it appears that this application has been filed on behalf of the applicant company, i.e. R1. Therefore, this application is returned to the Registry to inform R11 to make suitable corrections in the CA and for satisfying other requirements. The Registry is directed to report after numbering the CA. The previous order dated 3.4.2017 provides that one last opportunity in the interest of justice was granted to R2 to R11 for filing counter in the main CP and also in the connected CAs. In this connection, the counsel representing R2 to R11 filed memo on 10.3.2017, which reflects that they are adopting the interim counter filed by R1 company. In relation to the CAs 43, 44/17  $\stackrel{\checkmark}{\&}$  48/201 $\stackrel{\checkmark}{b}$  and CA 49/2016, prayed time for filing a memo adopting the counters  $\stackrel{\checkmark}{\&}$ to be filed by R1. Time extended at request. Put up on <u>01.06.2017 at 10.30 A.M.</u>

(Ch. Md. Sharief Tariq) Member (Judicial)

(K.Anantha Padmanabha Swamy) Member (Judicial)